GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 672 ANSWERED ON FRIDAY THE 18TH NOVEMBER, 2016 [KARTIKA 27, 1938(SAKA)]

DISPOSAL OF CASES BY CCI

QUESTION

672. SHRI A. ARUNMOZHITHEVAN:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

कारपोरेट कार्य मंत्री

- (a) whether the Competition Commission of India (CCI) has disposed of over 80 per cent of the anti-trust cases since its existence and if so, the details thereof;
- (b) whether the CCI proposes to devise a mechanism to halt probe and proceedings in case a violator accepts and corrects anticompetitive behaviour and if so, the details thereof;
- (c) whether some parties are requesting the CCI to withdraw the complaint and close the matter in case of mid course correction has been taken by them; and
- (d) if so, the details thereof along with the reaction of the CCI thereto?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अर्जुन राम मेघवाल)

- (a) The Competition Commission of India (CCI) had received a total of 707 cases till 31st March, 2016. Out of these, 576 cases have been disposed of, which works out to 81.47% disposal.
- (b) The Commission is not proposing to devise any such mechanism.
- (c) & (d) In case Nos: 01/2013, 01/2014, 18/2014, 84/2014, 93/2014, 04/2015 and 07/2016, the informants/parties had requested for withdrawal of case. The CCI has held that mere withdrawal of case by the informant/parties or course correction/settlement between the parties would not affect the proceedings of the case.
